

**Greater Gangau Dam**

9069. SHRI RAM SAJIWAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the views expressed by Governments of Uttar Pradesh and Madhya Pradesh on the report of National Water Development Agency regarding availability of water in Greater Gangau Dam Project;

(b) whether any time limit is likely to be fixed for early submission of final report by the Agency regarding availability of water;

(c) the date on which this matter was referred to Central Water Commission and the reasons for non-submission of its report so far;

(d) the steps proposed to be taken to sanction this project; and

(e) whether this water dispute is likely to be solved through Central Zonal Council at the earliest?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Whereas Uttar Pradesh has indicated that estimate of yield is acceptable, Madhya Pradesh felt that it is on the higher side.

(b) Reconciliation of difference of opinion is necessary for finalisation of the report.

(c) National Water Development Agency sent yield study report to Central Water Commission in July, 1988. After examination the Commission has sent observations to National Water Development Agency for compliance.

(d) Utilising agreed water availability State Government has to submit modified

project report for securing investment clearance.

(e) Findings of deliberation in the Zonal Council meeting are of advisory and recommendatory nature.

[English]

**Water and Power Consultancy Services Limited**

9070. SHRI M. M. PALLAM RAJU: Will the Minister of WATER RESOURCES be pleased to state:

(a) the objectives of the Water and Power Consultancy Services (India) Limited (WAPCOS);

(b) the amount allocated to WAPCOS during the last three years;

(c) the projects prepared by WAPCOS during the last three years; and

(d) the projects taken up by WAPCOS so far?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) The main objective of Water and Power Consultancy Services (India) Limited is to provide engineering and consultancy services for development of water resources, irrigation and drainage, electric power, flood control and water supply projects.

(b) No amount has been allocated by government of India to the Company during the last three years. It is a profit making company and has managed its business within the resources generated.

(c) and (d). The WAPCOS submitted 217 bids and could secure 84 assignments out of them during the last 3 years. Inclusive

of these, the WAPCOS has been able to secure 221 assignments so far.

### Seniority In FCI

9071. PROF. P. J. KURIEN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether FCI, South Zone have the High Court directions to implement the 16 (3) of the Staff Regulations to govern the seniority of its employees;

(b) if so, whether the direction has been complied with; and

(c) if not, the reasons therefor?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) to (c). The Food Corporation of India has reported that the seniority list of Assistants Grade —III (Depot) in their South zone was revised as per direction of Kerala High Court.

### Coverage of Establishment under the E.P.F. Act

9072. SHRISANTOSH KUMARGANGWAR: Will the Minister of LABOUR be pleased to state:

(a) whether the employment strength of 20 or more persons is required for three months continuously for bringing an establishment under the purview of E.P.F. Act;

(b) if so, whether Government are aware that establishments in Delhi, employing 20 persons even for a single day, are covered under the Act by the Regional Provident fund Commissioner, Delhi;

(c) if so, the details of such establishments covered under the Act in Delhi during

the last three years; year-wise; and

(d) if so, the action taken/proposed to be taken against the officers responsible for such lapses and if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The Employees Provident Funds & Misc. Provisions Act, 1952 does not specify the period for which 20 or more persons should have been employed for the purpose of coverage of an establishment. The coverage of an establishment under the Act is, therefore, determined on the basis of number of persons employed in the regular business of the establishment on any day in the preceding year.

(b) to (d). The required information is being collected and will be placed on the table of the Sabha.

[*Translation*]

### Revival of RBHM Jute Mills, Katihar

9073. SHRI YUVRAJ: Will the Minister of TEXTILES be pleased to state:

(a) whether Government had sanctioned a project for revival and rehabilitation of RBHM Jute Mills, Katihar, if so, the details thereof;

(b) whether as a result of the above scheme number of workers were to be reduced, if so, the details thereof;

(c) whether Government propose to sanction financial aid for modernisation of the mill and if not, the reasons therefor; and

(d) the steps proposed to be taken by